

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
IB-16/PB/2017
New IA/2273/2024

IN THE MATTER OF:

Anil Mahindro & Anr.

.....Applicant

Vs.

Earth Iconic Infrastructures Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 09.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Liquidator : Ms. Honey Satpal, Ms. Nandini Choudha, Mr. Yash
Dhyani, Advs.

ORDER

New IA/2273/2024:-

This is a Progress Report filed by the outgoing Liquidator in terms of Regulation 15 of the IBBI (Liq. Regulation) Regulation, 2016 for the period from 01.04.2024 to 15.04.2024. Heard the submissions made by the Ld. Counsel on behalf of the Liquidator. It was submitted that a new Liquidator has been appointed and therefore the previous Liquidator has filed this report for a period of 15 days. The Progress Report for the period from 01.04.2024 to 15.04.2024 is taken on record with just exceptions, the present application i.e. New IA/2273/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)